



ITEM NO.7

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

IA 121566/2024, in Criminal Appeal No(s). 2484/2014

SHANKAR LAL @SHANKAR

Appellant(s)

VERSUS

STATE(NCT OF DELHI)

Respondent(s)

(IA No. 121566/2024 - GRANT OF BAIL)

Date : 29-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE ARAVIND KUMAR  
(VACATION BENCH)

For Appellant(s) Mohd. Saleem, Adv.  
Mohd. Khurshid, Adv.  
Mr. Kamalkant, Adv.  
Mr. Nasir, Adv.  
Mr. Shabnam Saleem, Adv.  
Mr. Arbind Kumar, Adv.  
Mr. Varinder Kumar Sharma, AOR

For Respondent(s) Mr. R Bala, Sr. Adv. (N.P.)  
Mr. Mukesh Kumar Maroria, AOR  
Mr. S K Tyagi, Adv.  
Mr. Santosh Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

IA No.121566/2024:

Having heard the learned counsel for the parties and considering the fact that the appellant has suffered incarceration for a period of 11 years (approximately) and the appeal is pending before this Court since the year 2014, we grant interim bail to the appellant on such terms and conditions as the Trial Court may deem fit.

I.A. No.121566/2024 is allowed.

Since the appeal pertains to the year 2014, we direct the Registry to take steps for listing the same immediately after summer vacation.

Liberty is granted to learned counsel for the parties to place on record the additional affidavit.

(SWETA BALODI)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)